
(2010) 08 GUJ CK 0163

In the Gujarat High Court

Case No : Special Civil Application No. 5976 of 1991

Shaileshkumar V. Jani

APPELLANT

Vs

State of Gujarat and Others

RESPONDENT

Date of Decision : 06-08-2010

Acts Referred:

Citation : (2010) 08 GUJ CK 0163

Hon'ble Judges : D.A. Mehta, J

Bench : Single Bench

Advocate : R.C. Jani, for the Appellant; Maithili Mehta, AGP for Respondents 1-2 and S.V. Parmar, for Respondent 3, for the Respondent

Judgement

D.A. Mehta, J.—The petition had been preferred seeking a direction to respondents to appoint the petitioner to the post of Clerk pursuant to select list prepared on 23.5.1989. At the time of admission of the petition interim relief had been refused.

2. As can be seen from Annexure "B" which is the select list, name of the petitioner appears at Sr. No. 15 and the birth date of the petitioner is shown as 15.4.1964. Advertisement on the basis of which the aforesaid select list was prepared after following due procedure itself indicates that the outer limit of the qualifying age for the appointment is 30 years. Hence, it is apparent that the petitioner has crossed the said age of 30 years in 1994 and would thus be ineligible for appointment.

3. In the circumstances, the relief prayed for cannot be granted and the petition is accordingly rejected. Rule is discharged with no order as to costs.